

(12)

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL : HYDERABAD BENCH
AT HYDERABAD

O.A.1030/94.

Dt.of Decision : 6-9-94.

S. Vinod Rao

.. Applicant.

Vs

1. The Sr. Supdt. of Post Offices,
Srikakulam Division,
PIN - 532 001, A.P.
2. The Director General,
Dept. of Posts, Dak Bhavan,
Sansad Marg, New Delhi-1. .. Respondents.

Counsel for the Applicant : Mr. Krishna Devan

Counsel for the Respondents : Mr. N.V.Ramana, Addl.CGSC.

CORAM:

THE HON'BLE SHRI A.V. HARIDASAN : MEMBER (JUDL.)

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DA 1030/94.

Dt. of Order: 6-9-94.

(Order passed by Hon'ble Shri A.V.Haridasan, Member (J)).

* * *

The grievance of the applicant, who is working as Postal Assistant is that the Respondents have unjustifiedly denied the Daily Allowance for the period during 24-12-90 to 15-3-91 and reimbursement of mess charges during which period he was undergoing pre-promotional training in P.T.C., Mysore, where he incurred expenditure for boarding and lodging. As the applicant was required to be away from his headquarters in Mysore, incurring expenditure for boarding and lodging, according to the rules, the applicant contends he is entitled to reimbursement of mess charges and 1/4th daily allowance for the whole period. Despite the fact that the Tribunal had, in several cases directed the Administration to pay 1/4th daily allowance and reimburse the mess charges to the persons who had undergone pre-promotional training, in the applicant's case the benefit was not extended to him probably on the basis of the instructions issued by the Director General on 18-12-93, in which it was stated that the past cases which have already been settled need not be re-opened. Therefore the applicant has filed this O.A. for a direction to the Respondents to pay him the mess charges and the 1/4th D.A. for the period in question.

Copy to:-

1. The Sr. Supdt. of Post Offices, Srikakulam Division,-001. A.P.
2. The Director General, Dept. of Posts, Dak Bhavan, Sansad Marg, New Delhi-1.
3. One copy to Sri. Krishna Devudu
4. One copy to Sri. N.V.Ramana, Addl. CGSC, CAT, Hyd.
5. One copy to Library, CAT, Hyd.
6. One spare copy.

Rsm/-

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2. In O.A.945/93 identical question came up for consideration and the Bench placing reliance in judgment passed in OA 741/93 directed the Postal Department to pay to the applicant in that case 1/4th D.A. and to reimburse the mess charges for the period the applicant had undergone pre-promotional training at P.T.C., Mysore. As it is conceded by the learned counsel for either parties that the facts in this case and the facts in OA 945/93 are similar and that the ruling in that case, I dispose of this application directing the Respondents to reimburse the mess charges incurred by the applicant at P.T.C., Mysore, and to pay him 1/4th daily allowance for the period from 24-12-90 to 15-3-91 within a period of two months from the date of communication of this order. It is made clear that any payment made towards daily allowance during the period to the applicant, is liable to be adjusted. There is no order as to costs.

(A.V.HARIDASAN)
Member (J)

Dt. 6th September, 1994.
Dictated in Open Court.

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Amrit
D.Y. Registration

contd... 4/

OA-103074

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Checked by

Compared by
Approved by

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD BENCH HYDERABAD

THE HON'BLE MR.A.V.HARIOSAN : MEMBER(J)

AND

THE HON'BLE MR.A.B.GORTHI : MEMBER(A)

Dated: 6/9/94

ORDER/JUDGMENT.

M.A./R.P/E.P/No.

O.A. No.

in
103074

T.A. No.

(W.P. No.)

Admitted and Interim Directions
Issued.

Allowed.

Disposed of with Directions.

Dismissed.

Dismissed as withdrawn.

Dismissed for Default.

Rejected/Ordered.

No order as to costs.

No Spare Copy

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